

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 3859**

**TO BE ANSWERED ON WEDNESDAY, THE 11<sup>TH</sup> DECEMBER 2019**

**ELECTORAL REFORMS**

3859. SHRI FEROZE VARUN GANDHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to bring in major electoral reforms to ensure decriminalization of politics;
- (b) if so, the details thereof and the steps taken in this regard;
- (c) whether the Government proposes to implement the various decisions given by the Supreme Court in this regard; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

(a) to (d) : As per the directions of the Hon'ble Supreme Court, the affidavit filed by the contesting candidates in Form 26 of the Conduct of Election Rules was amended recently to give full and complete case-wise details of not only criminal cases pending but also cases in which the candidates have been convicted so as to enable the electorate to take an informed decision regarding choice of candidates. Candidates are also required to publish such details in the newspapers and television.

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